

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI. O.A. No. 193/2024**

IN THE MATTER OF: -

**Chandan Singh & Ors.**

..... Applicant

**Versus**

**State of Himachal Pradesh & Ors.**

..... Respondent

**UPDATED STATUS REPORT OF THE JOINT COMMITTEE IN O.A. NO. 193/2024 TITLED  
AS CHANDAN SINGH & ORS. V/S STATE OF H.P. & ORS.**

**INDEX**

Sr. No.	Particulars	Page
1.	Updated Status Report in Compliance to order dated 09-07-2024 passed by Hon'ble National Green Tribunal in OA No. 193 of 2024 titled Chandan Singh & Ors Vs State of Himachal Pradesh & Ors.	1-4
2.	<u>ANNEXURE-1</u> : Hon'ble NGT order dated 09.07.2024	5-9
3.	<u>ANNEXURE-2</u> : Minutes of Meeting dated 19.07.2024	10
4.	<u>ANNEXURE-3</u> : Report of Mining Officer, District Sirmaur at Nahan	11-12
5.	<u>ANNEXURE-4</u> : Copy of Renewal of Consent to Operate valid till 31.03.2026	13-19
6.	<u>ANNEXURE-5</u> : Copy of Environmental Clearance (EC) and Extension of EC	20-24
7.	<u>ANNEXURE-6</u> : Six Monthly Compliance Report of EC Conditions October 2023 to March 2024 submitted by M/s Giri Lime and Chemicals	25-45
8.	<u>ANNEXURE-7</u> : Compliance Report of RCTO Conditions submitted by M/s Giri Lime and Chemicals	46-48

Filed by:

Joint Committee constituted by  
Hon'ble NGT vide order dated 29.04.2024

Place: Paonta Sahib, Sirmaur, H.P.  
Dated: 13.08.2024



Regional Officer,  
HPSPCB Paonta Sahib  
Regional Officer-cum-Environmental Engineer,  
H.P. State Pollution Control Board,  
Paonta Sahib, Distt. Sirmour H.P.

**Updated Status Report in Compliance to order dated 09-07-2024 passed by Hon'ble National Green Tribunal in OA No. 193 of 2024 titled Chandan Singh & Ors Vs State of Himachal Pradesh & Ors.**

**I. BACKGROUND**

The Hon'ble NGT has registered the OA No. 193/2024 with reference to complaint made by Sh. Chandan Singh, R/o Village Kuner, P.O. Kanti Mashwa. Tehsil Kamrau, District Sirmaur, Himachal Pradesh. That complaint alleges damages caused due to unscientific mining by M/s Giri Lime and Chemical, Village Chowki Mirgwal, P.O. Kanti Mashwa, Tehsil Kamrau, District Sirmaur, H.P., damages caused to drinking water resources due to mining, damages to community structures such as temple, road, pipelines and agricultural lands. Hon'ble NGT vide order dated 29-04-2024 has passed following directions: -

*".....4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Himachal Pradesh Pollution Control Board and District Magistrate, Sirmaur, Himachal Pradesh and direct the same to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The Himachal Pradesh State Pollution Control Board will be the nodal agency for coordination and compliance.*

*5. Factual and Action taken Report by the Joint Committee be filed by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF at least one week before the date hereby fixed.*

*6. In case of non-compliance exemplary costs may be imposed on members of the Joint Committee and also on the nodal agency.*

*7. List for further consideration on 09.07.2024. ..."*

The Joint Committee Submitted its Action Taken Report to Hon'ble NGT and Hon'ble court vide order dated 09.07.2024 (**Annexure-1**) passed following directions:

*"...4. However, perusal of report shows that there is nothing stated as to whether the conditions of consent and environmental clearance are being complied with by proponent and when several violations have been noticed whether any action punitive, prohibitory and remedial was taken by HPPCB or not against the violator. The report is incomplete and does not give correct picture of entire facts and relevant documents are not appended to report....."*

*“...8. In the meantime, the Joint Committee may also file an additional report placing relevant facts before the Court in the light of above observations...”*

## **II. Compliance of Hon’ble NGT Orders**

In compliance to the orders of the Hon’ble national Green Tribunal a meeting was conducted under the chairmanship of The Deputy Commissioner, Sirmaur (member of Joint Committee) on 19.07.2024 and following decisions were taken in the meeting:

- i. The Mining Officer Nahan shall also submit detailed report with respect to mining activities carried out at the mine as per approved mining plan, terms and conditions and compliances thereof.
- ii. The Joint Committee shall co-opt official from Department of Environment, Science & Technology, Govt. of H.P. for verification of compliance of Environmental Clearance conditions.

The Minutes of the said Meeting are attached as **Annexure-2**.

Accordingly, the Mining Officer, District Sirmaur at Nahan has submitted a detailed status report of lime stone mine of M/s Giri Lime and Chemical vide letter no. Udyog (Bhu) SMR-Arun Grover-33/85-726, dated 31.07.2024 (**Annexure-3**). According to Mining Department’s report, it is summarized that mining lease is valid up to 18.05.2026 and necessary clearances to undertake mining activities in the lease area have been obtained. No major violation has been found during operation of the mining lease in the inspections conducted in the recent past. The mining operations in the mining lease area are continuously inspected by Indian Bureau of Mines and Directorate General of Mines and Safety department. In respect of Major Mineral, Indian Bureau of Mines is nodal agency to ensure preparation of mining plan, its approval and implementations thereof under various provisions of Mineral Conservation and Development Rules, 1988 (MCDR) 1988 to ensure scientific and systematic mining as per mining plan. Further, the provisions of Mine Safety are being watched and regulated by Directorate General

of Mines and Safety department. The role of the State in case of major mineral is just to ensure timely charging of royalty as well as to see whether mining activities are carried out within lease area or not. The mining lease area has also been inspected by High Power Monitoring Committee and no major violations have been observed in the said mining lease area in past currency of mining operations.

**Status of lime stone mine of M/s Giri Lime & Chemical.: -**

The status of lime stone mine along with consent status is mentioned below in Table no. 1:

**Table No. 1: Updated Status of lime stone mine of M/s Giri Lime and Chemical**

Sr. No.	Name and Address of Limestone Mine	Capacity	Mining Area	Consent Status	Status of Environmental Clearance	Operation Status
1.	M/s Giri Lime and Chemical., Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, Distt. Sirmaur, H.P.	20,000 M.T/year	4.6 Ha	Valid up to 31.03.2026 <b>(Annexure-4)</b>	Environmental Clearance granted by HPSEIAA, GoH.P. vide letter no. F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/-1014, dated 23.05.2016 and extension of EC granted vide letter no. F. No. HPSEIAA2015/399/M/s. Giri Lime and Chemicals/ 2023-1527-34, dated 24.06.2023 which is valid up to 5 years or till the period of validity of GoHP approved Mining Plan which ever earlier. <b>(Annexure-5)</b>	Non-Operational

### Compliance of Consent and Environment Clearance Conditions: -

The unit has submitted six monthly compliance report of Environment Clearance conditions which is enclosed herewith as **Annexure-6**.

It is pertinent to highlight here that mining operations are closed during monsoon and road leading to mining site has become not motorable due to incessant rains. The case of renewal of consent has been recommended to HPPCB HQ after inspection of the unit before the monsoon season and as unit was complying to conditions imposed during the previous consent. The compliance to consent conditions as submitted by the project proponent at the time of filing of case of renewal of consent is annexed as **Annexure-7**.

Latest verification of compliance of Environment Clearance conditions can be carried out post monsoon season only as the road leading to the mining site is non motorable and the site is not assessable on foot. The Joint Committee can visit the mining site post monsoon only.

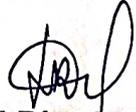
### III. PRAYER

The Joint Committee couldn't verify compliance of Consent conditions and Environment Clearance conditions as mining operations are closed during monsoon and road leading to mining site is not motorable. Therefore, it is humbly prayed before Hon'ble Tribunal ***that additional three-months time may be given so that updated report may be submitted before Hon'ble NGT, please.***

The updated Report is submitted herewith for consideration and grant of further time as prayed please.

  
The Regional  
Officer, HPSPCB, District  
Sirmaur at Paonta Sahib,  
H.P.

Regional Officer-cum-Environmental Engineer,  
H.P. State Pollution Control Board,  
Paonta Sahib, Distt. Sirmour H.P.

  
Additional District Magistrate,  
District Sirmaur at Paonta Sahib,  
H.P.

Item No.11

**Corrected order dated 11.07.2024**

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 193/2024

Chandan Singh and Ors

Applicant

Versus

State of H.P

Respondent

Date of hearing: 09.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondent: Mr. Vaibhav Srivastav, Advocate for HPPCB with Mr. Atul Parmar,  
RO Paonta Sahib (through VC)  
Mr. Sumit Khimta, DC Sirmaur (through VC)**ORDER**

1. This original application was entertained in exercise of *suo-moto* jurisdiction under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') on the basis of a letter petition dated 31.07.2023 sent by villagers led by Chandan Singh R/o Village Kuner, P.O Kaati Mashwa, Tehsil Kamrau, District, Sirmaur, Himachal Pradesh complaining that M/s Giri Limes and Chemicals is a mining unit carrying on lime stone mining in village in an illegal manner causing huge damage to environment. It is dumping construction and demolition waste, has damaged various structures, obstructed water streams, springs, pathways and also agricultural crop including, flora and fauna.

2. Cognizance was taken by Tribunal *suo-moto* on 29.04.2024 and after being satisfied that a substantial question relating to environment has arisen out of implementation of enactments specified under Schedule I of NGT Act, 2010, Tribunal constituted a joint committee comprising representatives of Himachal Pradesh Pollution Control Board (hereinafter referred to as '**HPPCB**') and District Magistrate, Sirmaur, Himachal Pradesh so as to submit a factual report.

3. Pursuant to order dated 29.04.2024, Joint Committee has submitted report giving status of mining proponent, observations and directions, as under:

*“The details of mine involved in the matter i.e. M/s Giri Lime and Chemical Pvt. Ltd., Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, Distt. Sirmaur, H.P. is given in **Table No. 1.***

*Table No. 1: Status of lime stone mine of M/s Giri Lime and Chemical Pvt. Ltd.*

<b>Sr. No.</b>	<b>Name and Address of Limestone Mine</b>	<b>Capacity</b>	<b>Mining Area</b>	<b>Consent Status</b>	<b>Status of Environmental Clearance</b>	<b>Operation Status</b>
1.	M/s Giri Lime and Chemical Pvt. Ltd., Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, Distt. Sirmaur, H.P.	20,000 M.T/year	4.6 Ha	Valid up to 31.03.2024 (Applied for Renewal of Consent to Operate and same is under process)	Environmental Clearance granted by HPSEIAA, GoH.P. vide letter no. F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/-1014, dated 23.05.2016 and extension of EC granted vide letter no. F. No. HPSEIAA2015/399/M/s. Giri Lime and Chemicals/ 2023-1527-34, dated 24.06.2023 which is valid up to 5 years or till the period of validity of GoHP approved Mining Plan which ever earlier.	Operational

**2.1. OBSERVATIONS AND DIRECTIONS MADE BY JOINT COMMITTEE:**

1. It was observed during the inspection that the retaining structures erected towards the downhill side on the Kuner Basti are not sufficient (Photograph no. 3). The lessee was directed to immediately install at least 3 proper wire crate retaining structures at an interval of 20m to arrest any debris flow in the nallah.

2. The lessee was directed to erect a retaining structure toward the lower end of the mining area and also remove the debris in a proper manner to avoid any spillage toward the nallah.

3. Lessee was also directed to restore the village road and remove the debris from the village road within 15 days.

4. Lessee was directed to raise the green belt this monsoon season and also directed to raise few fast-growing shrubs in the nallah for further stabilization of the debris.

5. The lessee was also directed to restore the bawri (a drinking water source) nearby the village of complainant.

6. No damage to agricultural land and temple structure nearby village was observed. (Photograph no. 4).

**3.0 COMPLIANCES MADE BY THE LESSEE OF M/S GIRI LIME AND CHEMICAL PVT. LTD.:-**

The lessee was also intimated vide HPSPCB Paonta Sahib letter no. PCB/RO Paonta/O.A. No. 193 of 2024/2024-739, dated 14.06.2024 to submit point wise reply with respect to allegations made by the complainant. Copy of letter is annexed as **Annexure-4**. The unit has submitted reply to the allegations made against them. Copy of reply is enclosed as **Annexure-5**.

**3.1. Action Taken/Compliance of Directions of the Joint Committee:**

1. The lessee has erected new wire crate retaining structures and also increased the width and height i.e. 4\*4 ft of existing retaining structures. (**Photograph no. 5,6,7&8**)

2. The lessee has erect a retaining structure toward the lower end of the mining area and has removed the debris. (**Photograph 9**)

3. The lessee has restored bawri nearby the village and rejuvenated a defunct water source. (**Photograph 10**)

4. Lessee has agreed to raise the green belt this monsoon season and also directed to raise few fast-growing shrubs in the nallah for further stabilization of the debris.

#### **4.0. CONCLUSION**

*The lessee of lime stone mine M/s Giri Lime and Chemical Pvt. Ltd. has complied with the directions issued by the Joint Committee. It is pertinent to mention here that most of the rocks/debris fell due to unprecedented heavy rainfall in the last monsoon. There is no damage to the agricultural land, temple and one drinking water source has been restored by mine owner. Any further directions from the Hon'ble court shall be complied with."*

4. However, perusal of report shows that there is nothing stated as to whether the conditions of consent and environmental clearance are being complied with by proponent and when several violations have been noticed whether any action punitive, prohibitory and remedial was taken by HPPCB or not against the violator. The report is incomplete and does not give correct picture of entire facts and relevant documents are not appended to report.

5. In the circumstances we are satisfied that *prima facie* that there are violations on part of proponent hence we implead following as respondents:

- (1) State of Himachal Pradesh through Secretary, Environment and Forest, State of Himachal Pradesh, Shimla
- (2) HPPCB through its Member Secretary at Him Parivesh, Phase-III, New Shimla-171009, H.P
- (3) District Magistrate, Sirmaur, H.P
- (4) M/s Giri Lime and Chemical Pvt. Ltd, Village Chowki Mirgwal, P.O Kanti Mashwa, Tehsil Kamrau, District Sirmaur, H.P.

6. Registry is directed to issue notices to all the above respondents who may file their responses within one month.

7. List the matter on 14.08.2024.

8. In the meantime, the Joint Committee may also file an additional report placing relevant facts before the Court in the light of above observations.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 09, 2024  
Original Application No. 193/2024  
AB

Minutes of meeting held on 19.07.2024 in DC Office under the Chairmanship of Sh. Sumit Khimta, IAS, Deputy Commissioner, Sirmour in matter of O.A. No. 193/2024 titled Chandan Singh V/s State of H.P.&Ors.

The following officers/official participated in the meeting:

Sr. No.	Name & Designation	
1	Sh. L.R. Verma, Additional District Magistrate, Sirmour	Member
2	Sh. Atul Parmar, Regional Officer, HPSPCB Paonta Sahib	Member
3	Smt. Pooja Negi, Asstt. Mining Inspector, Nahan Mining Department, Sirmour	Member

At the outset, Sh. Atul Parmar, Regional Officer, HPSPCB Paonta Sahib welcomed all officers/official present in the meeting. The Regional Officer, HPSPCB Paonta Sahib apprised the house regarding orders passed by Hon'ble NGT in O.A. No. 193/2024 titled as Chandan Singh V/s State of H.P.& Ors.

Pursuant to discussions held during the meeting, following directions were passed by Deputy Commissioner, Sirmour:

1. The Joint Committee shall submit comprehensive report dealing with environmental compliances made by M/s Giri Lime and Chemicals Pvt. Ltd. lime stone mine and as per the directions given by Hon'ble NGT in the previous hearing.
2. The Mining Officer Nahan shall also submit detailed report with respect to mining activities carried out at the mine as per approved mining plan, terms and conditions and compliances thereof.
3. The Joint Committee shall co-opt official from Department of Environment, Science & Technology, Govt. of H.P. for verification of compliance of Environmental Clearance conditions.

The meeting ended with a vote of thanks to all the members present in the meeting.

  
Deputy Commissioner,  
District Sirmour at Nahan

Endst. No. HPSPCB/RO.A. No 193 of 2024/-

Date:

Copy to the following for information and further necessary action please: -

1. The Director, Department of Environment, Science and Technology, GoH.P. for information and kindly requested to depute an official for compliance verification of EC conditions please.
2. The Member Secretary, HPSPCB Himachal Pradesh for information please.
3. The Additional District Magistrate, District Sirmour at Nahan for information please.
4. The Mining Officer, District Sirmour at Nahan for information please.
5. All committee members

  
Regional Officer-cum-Environmental Engineer,  
H.P. State Pollution Control Board,  
Paonta Sahib, Distt. Sirmour H.P.

No.: Udyog(Bhu) SMR-Arun Grover-33/85- 726  
 Office of the Mining Officer, Nahan  
 Distt. Sirmour (H.P.)

Dated 31-07-24, Nahan

To

The Regional Officer, PCB  
 Paonta Sahib, District Sirmour.

Subject: - Regarding NGT OA.No.193/2024 titled as Chandan Singh and Ors  
 V/s State of H.P. Pending before Hon'ble National Green Tribunal,  
 New Delhi.,

Sir,

Please refer to Deputy Commissioner District Sirmour office letter No.  
 DC-Dev-(NGT OA NO.127/24/2024-8960 dated 12.07.24 on the subject cited above.

In this regard, the status report of mining lease area granted in favor of  
 G/S Giri lime and Chemical, measuring 47-14 Bighas comprising of Kh. No. 520/1 in  
 Chauja Chowki Mrigwal is enclosed herewith for information and further necessary  
 action at your end please.

Enclosure: As Above



Yours Faithfully,

Mining Officer, Nahan  
 Distt. Sirmour (HP).

Endst. No.:- As above \_\_\_\_\_ Dated \_\_\_\_\_ .

Copy to :-

The Worthy Deputy Commissioner District Sirmour for information please.

Mining Officer, Nahan  
 Distt. Sirmour (HP).

FR  
 R. O. G.  
 3-8-2024  
 All pram  
 V. K.

12

**STATUS REPORT ON THE MINING LEASE GRANTED IN THE NAME AND STYLE**  
**OF M/S GIRI LIME AND CHEMICAL, VILLAGE CHOWKI MRIGWAL TEHSIL**  
**KAMRAU, DISTRICT SIRMOUR.**

It is submitted that a mining lease over an area comprising of Khasra No. 520/1 measuring to 47-14 Bighas in Mauja Chowki Mrigwal, Teh. Paonta Sahib was granted in favour of Sh. Arun Grover for a period of 10 years w.e.f. 19-5-1986 to 18-5-1996. Thereafter on 9-7-1992 this mining lease was transferred in favour of M/S Giri lime and Chemicals for remaining period and the period of mining lease was extended for 20 years w.e.f. 19-5-1986 to 18-5-2006. The period of said mining lease was again renewed w.e.f. 19.05.2006 to 18.05.2026 for a term of 20 years.

It is further submitted that above mining lease has obtained all necessary clearances to undertake mining activities in the leased-out area.

It is worth submitted here that the mining lease is being operated by lease holders strictly as per the guideline of approved mining plan and environment clearance. No major violation has been found during operation of the mining lease in the inspections conducted in the recent past.

It is also stated that above mining operations in the mining lease area is continuously being inspected by Indian Bureau of Mines and Directorate General of Mines and Safety department. It is worth to submit here that the above mining Lease is for extraction of Lime Stone which is being a major mineral, its concession is granted as per in MCR-1960 and its mining operation is being regulated under Mines and Mineral (Development and Regulation) Act, 1957 by IBM. In respect of major mineral Indian Bureau of Mines is main nodal agency to ensure preparation of mining plan, its approval and implementation thereof under various rules of MCDR 1988 to ensure scientific and systematic mining as per mining plan. Further the provisions of Mine Safety are being watched and regulated by Directorate General of Mines and Safety department.

Whereas the role of state in case of major mineral is just to ensure timely charging of royalty as well as to see whether mining activities is carried out within lease area or not. Hence, in case of any violation, as per act it is the IBM who take up the matter with state directing to suspend the mining activity else or not. Besides, it is further submitted that as above mining Lease area also regularly inspected by High Power Monitoring Committee to monitor the mining activities in district Sirmour. It is worth submitted here that no major violation has been observed in the above said mining lease area in the past currency of mining operations.

  
Distt. Mining Officer,  
Distt. Sirmour at Nahan.



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 74

Date: 13/08/2024

Industry Registration ID: 21304

Application No : 11810249

To,

**Giri Lime & Chemical Pvt. Ltd.**  
Village Choki Mirgwal ( Kamraoo) Distt. Sirmour (H.P )KAmraoo

**Sirmaur**  
173029

**Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

<b>Consent No.</b>	CTO/BOTH/RENEW/RO/2024/11810249
<b>Consent valid from:</b>	01/04/2024
<b>Consent valid upto:</b>	31/03/2026
<b>Certificate Type :</b>	RENEW
<b>Previous CTE/CTO No. &amp; Validity :</b>	

### 2. Particulars of the Industry

<b>Name &amp; Designation of the Applicant</b>	ARUN GROVER, (PROP)
<b>Address of Industrial premises</b>	Giri Lime & Chemical Pvt. Ltd., Village Choki Mirgwal ( Kamraoo) Distt. Sirmour (H.P )KAmraoo, ,Sirmaur-173029
<b>Capital Investment of the Industry</b>	3.9 lakhs
<b>Category of Industry</b>	Red
<b>Type of Industry</b>	1035-Mining and ore beneficiation
<b>Scale of the Industry</b>	Micro
<b>Office District</b>	Sirmaur
<b>Capacity</b>	

#### Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Lime Stone	1650	M.T./Month

#### Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Lime Stone	M.T./Year	20000	NA	Sale

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity	Quantity
Septic Tank	2 KLD KLD	1 KLD

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.35 KLD	Soak Pit/Septic Tank	Soak Pit/Septic Tank

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	DG boiler not available	NA	NA	NA	NA

**Type of Air Pollution Control Devices installed**

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water Sprinkling arrangement for suppression of dust	Others	Mon Jan 29 00:02:00 IST 2024	85%	RSPM= 46.97 microgrammes/m <sup>3</sup>

**Sources of emissions and type of pollutants**

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NO <sub>x</sub> , H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
Ambient air	1.0 m <sup>3</sup> /min	RSPM= 46.97 microgrammes/m <sup>3</sup>	Ambient air sampling of mine



**Approved By  
Member Secretary  
( H. P. State Pollution Control Board)**

**Endst. No.:**

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for information and shall ensure to operate the unit as per consent condition with adequate PCDs.



**Anil Joshi, IFS  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
  - d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
- 9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
- 10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
  - 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
  - 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
  - 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
  - 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
  - 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
  - 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  - 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**
- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

### **C. SPECIAL CONDITIONS**

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. The Regional Officer shall ensure that the sampling of the unit is conducted as per the frequency prescribed by the State Board.
5. The mining operation shall be performed at the site strictly as per the approved EMP.
6. The consent is subject to the final outcome of O.A. No. 193/2024 titled as Chandan Singh Vs State of H.P. & ors. pending before Hon'ble NGT.
10. RO to conduct the Sampling of mine within 01 month after coming into operation.



**By Order  
Member Secretary  
( H. P. State Pollution Control Board)**



Annexure-5  
52

20  
**HP State Environment Impact Assessment Authority**

HPSEIAA Secretariat, Himachal Pradesh  
Ministry of Environment Forest & Climate Change, Government of India,  
at Department of Environment, Science Technology & Climate Change,  
Paryavaran Bhawan, Near US Club, Shimla-1  
Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA2015/399/ M/s. Giri Lime and Chemicals/ 2023 - 1527-34

Dated: 24/06/2023

To

Sh. Arun Grover,  
M/s. Giri Lime and Chemicals,  
Tehsil Paonta Sahib, Sirmour, HP.

**Sub: Extension of Validity period of Environmental Clearance- reg.**

Sir/ Madam,

This has a reference to your online application No. SIA/HP/MIN/432942/ 2023 dated 10-06-2023 for seeking extension of validity period of environmental clearance granted vide EC letter No. HPSEIAA2015/399/ M/s. Giri Lime and Chemicals/ 1022 dated 23-05-2023 for the project under Environment Impact Assessment Notification, 2006. The application has been examined as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, No. SO-1533 (F) dated 14, September 2006 on the basis of application submitted for extension of period of validity, the application is considered in accordance with office memorandum issued by Ministry of Environment & Forests & Climate Change (IA) vide F.No. 1A3-22/ 28/2022-1A.111 (E 181584) dated 13-12-2022 and the period of validity is extended for maximum five years or till the period of validity of GoHP approved Mining Plan which ever earlier without change in location and capacity of project and with following conditions:

1. The capital cost (@ Rs. 4.00 lacs per  $\leq$  ha.) under CER, shall be deposited in HDFC Saving Bank Account No. 50100626488752, IFSC: HDFC0006405, office of EC Monitoring Cell, DEST&CC, GOHP. The Director (DEST&CC) will devise a plan for this purpose in consultation with project proponent.
2. The project proponent shall provide one Pattal & Duna making machines within 15 days from the issuance of this letter in the office of Director (DEST&CC) for further distribution under CSR. Pattal & Duna Machines shall be purchased from authorised/ approved sources and CMC/AMC shall be assured with supplier for at least three year from date of installation. The Project proponent shall be responsible for functioning of the machines.
3. Other terms and conditions of Environmental Clearance letter shall remain same as imposed in earlier issued EC letter referred above.
4. The project proponent shall apply separately for expansion of project capacity and shall withdraw the current application wrongly filed on EC category.
5. The implementation of terms and conditions shall be sole responsibility of project proponent during the extended period of EC and after the project is commissioned or made functional.

24/6/23  
Member Secretary,

State Environment Impact Assessment Authority,  
Himachal Pradesh, Shimla-171001

Endst No. AA

Dated the Shimla

2023

Copy to following for further necessary action:

1. The Secretary, MoEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi- 110032.
3. The Chairman, State Pollution Control Board, Shimla-9.
4. The Director, Env., Sci. Tech., Paryavaran Bhawan, US Club, Shimla-1.
5. The Advisor (IA), Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
6. The Regional Officer, MOEF&CC, at Shimla, HP.
7. Monitoring Cell, MOEF&CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110003.
8. Guard File

Member Secretary,

State Environment Impact Assessment Authority,  
Himachal Pradesh, Shimla-171001



# State Level Environment Impact Assessment Authority

## Himachal Pradesh

Ministry of Environment, Forest & Climate Change, Government of India,

at Department of Environment Science & Technology,

Paryavaran Bhawan, Near US Club, Shimla-1

Ph: 0177-2656559, 2659608 Fax: 2659609

F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/ 10/14

Dated: 23/5/2016

To

Sh. Arun Grover,  
M/s Giri Lime & Chemicals, Badrinagar,  
Tehsil-Paonta Sahib, District-Sirmaur, Himachal Pradesh.  
Phone 94186-48052.

**Subject:** Project proposal for Mining of Minerals by M/s Giri Lime and Chemicals – Environmental Clearance-reg.

Sir,

This has a reference to your application dated 13/7/2015 seeking prior environmental clearance for the above project under Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14<sup>th</sup> September 2006 on the basis of documents viz: Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 44<sup>th</sup> Meeting held on 1<sup>st</sup> to 5<sup>th</sup> April, 2016. The said project involves following salient features:

- |   |   |  |
|---|---|--|
| a. Project type                                 | : | Mining of Minerals<br>(Extraction of Lime Stone)   |
| b. Project Location                             | : | Khasra number 520/1 falling in Mauza Chowki Mrigwal, Tehsil-Paonta Sahib, District-Sirmaur, Himachal Pradesh.  |
| c. Project Capacity                             | : | 20,000 TPA from hill slope   |
| d. Mining Area                                  | : | 47-14 Bighas, 4.6 hectare  |
| e. Working Plan                                 | : | Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh.  |
| f. EMP costs                                    | : | Capital Cost: Rs. 3.9 lakhs; Recurring cost: Rs. 2.75 lakhs (under EMP) Rs.1.50 lakhs (under CSR)  |
| g. Institutional Mechanisms for Env. Protection | : | The following will be responsible for maintenance of APCDs and Solid Waste Management sites:<br>i) Construction phase: Developer/ Project Proponent.<br>ii) Operational Phase: Developer/ Project Proponent. |
| h. Validity period of EC                        | : | 7 Years from date of issue.  |

The SEIAA examined the proposal in its 26<sup>th</sup> Meeting (Day-1) held on 29<sup>th</sup> April, 2016 and considered the recommendations made by SEAC in its 44<sup>th</sup> Meeting held on 1<sup>st</sup> to 5<sup>th</sup> April, 2016. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14<sup>th</sup> September, 2006 of Ministry of Environment & Forests, Govt subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

### Part-A- Specific Conditions:

- Stone and Bajri, if any extracted, is not allowed to be sold to crushers not having consent to establish and operate and also not complying with the condition stipulated by State Pollution Control Board.
- The project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.
- Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.

M/s Giri Lime and Chemicals 1/4

- iv. Annual replenishment report certified by an authorized agency shall be submitted. In case the replenishment is low, the mining activity/ production levels shall accordingly be decreased/ stopped.
- v. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.
- vi. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF&CC and its Regional Office and CPCB,SPCB regularly.
- vii. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- viii. The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro-geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year – pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional Office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
- ix. The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.
- x. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- xi. Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- xii. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- xiii. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- xiv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xv. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- xvi. The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.

**Part-B- General Conditions:**

- i. No change in mining technology and scope of working should be made without prior approval of the MoEF&CC.
- ii. No change in the calendar plan including excavation, quantum of mineral Sand, Gravel, Boulders (minor mineral) and waste should be made.
- iii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM<sub>10</sub>) and NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be decided in consultation with the State Pollution Control Board.

- iv. Data on ambient air quality should be regularly submitted to the MoEF&CC including its Regional office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.
- v. Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- vi. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- viii. A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- ix. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional Office located at Dehradun.
- x. The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- xi. The Regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiii. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- xiv. The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.
- xv. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the MoEF&CC, Dehradun by e-mail.
- xvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the MoEF&CC at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of MoEF&CC at Dehradun.

**Part-C- Special Conditions:**

- i. "Consent to Establish" shall be obtained from H.P. State Pollution Control Board under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act 1981.
- ii. Disposal of muck including excavated material, if any during construction phase should not create any adverse effects on the neighboring communities and be disposed of taking the necessary precautions for general safety and health aspects of public, only in approved sites with the approval of competent authority. The topsoil excavated during working activities should be stored for use in plantation /landscape development within the project site. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

- iii. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, SO<sub>2</sub> and NO<sub>x</sub>) and equivalent noise levels should be ensured during construction phase should be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.
- iv. Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low Sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- v. Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, first aid and medical health care, creche etc.
- vi. Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbance to the surroundings.
- vii. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.
- viii. All other statutory clearances shall be obtained, as applicable by the project proponents.
- ix. The Project Proponent may seek extension of validity period of Environmental Clearance (EC) after the expiry of validity period of the EC as per provisions contained in EIA Notification, 2006 and subsequent amendment there under.
- x. The Environmental Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant order/renewal of mining lease from the competent authority.
- xi. The Project Proponent shall provide scholarship to needy and deserving student and also provide furniture to school under proposed CSR activities.
- xii. The proponent shall submit component wise time frame for implementation of EMP & CSR as proposed along with costs, within one month of the issuance of EC letter. The EMP & CSR implementation shall be linked in accordance with the obtaining of Consent to Operate issued by HPSPCB.

Yours sincerely,

*Swinder*  
Member Secretary  
State Level Environment Impact Assessment Authority  
Himachal Pradesh

Dated:

2016.

Endst. No. As Above.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. Additional Pr. Chief Conservator of Forests, MoEF&CC, Gol, Regional Office, Dehradun, C/o Forest Research Institute. P.O New Forest, Dehradun, Utrakhand 248006.
7. Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

*Swinder*  
Member Secretary  
State Level Environment Impact Assessment Authority  
Himachal Pradesh

**STATUS OF COMPLIANCE  
OF  
ENVIRONMENTAL CLEARANCE CONDITIONS**

**Letter No.- H.P. SEIAA/2015/399/ M/S GIRI LIME & CHEMICALS/ 1014**

**Dated 23/05/2016**

**FOR**

**MAUZA CHOWKI MRIGWAL LIMESTONE MINE**

**ML AREA: 4.6 HECT.**

**NEAR VILLAGE: MAUZA CHOWKI MRIGWAL**

**TEHSIL: PAONTA SAHIB**

**DISTRICT: SIRMOUR**

**STATE: HIMACHAL PRADESH**

**Period of Compliance: Oct. 2023 to March 2024**

**SUBMITTED BY**

**SHRI ARUN GROVER**

**M/S GIRI LIME & CHEMICALS MINE**

**Badrinagar, Tehsil- Paonta Sahib, Dist.- Sirmour (H. P.)**

## COMPLIANCE REPORT

STATUS OF COMPLIANCE OF CONDITIONS WHILE GRANTING ENVIRONMENTAL CLEARANCE  
LETTER NO. H.P. SEIAA/2015/399/ M/S GIRI LIME & CHEMICALS/ 1014 DATED 23/05/2016 IN  
RESPECT OF **LIMESTONE MINE** M.L. AREA- 4.6 HA, KHASRA NO. 520/1 AT NEAR VILLAGE-  
**MAUZA CHOWKI MRIGWAL, TEHSIL- PAONTA SAHIB, DIST- SIRMOUR (RAJ.)**

**PERIOD OF COMPLIANCE: OCT. 2023 TO MARCH 2024**

**APPLICANT: M/S GIRI LIME & CHEMICALS MINE**

A.	Specific Condition	Compliance
1.	Stone and Bajri is not allowed to be sold to crusher not having consent to establish and operate and also not complying with the condition stipulated by state Pollution Control Board	Agreed and accepted Limestone will be sold to crusher not having consent to establish and operate.
2.	The project proponent shall obtain consent to establish and consent to operate from the Himachal Pradesh Pollution Control Board and effectively implement all the condition stipulated therein.	The Project Proponent has obtained consent to Operate from Himachal Pradesh State Pollution Control Board <b>File No. HPSPCB 74 Dated 30/05/2023</b> , which is Valid from <b>01/04/2023 to 31/03/2024</b> . <b>Refer. Annexure No. II: Copy of Consent to Operate.</b>
3.	Environment clearance is subject to Final order of the Hon'ble Supreme court of India in the matter of Goa Foundation Vs. Union of India in writ petition (Civil) no. 460 of 2004. as may be applicable to this project.	Agreed the Environment clearance is subject to Final order of the Hon'ble Supreme court of India.
4.	Annual Replenishment report certified by authorized agency shall be submitted in the case replenishment is low the mining activity / Production levels shall accordingly be decreased / stopped	Not applicable in the case of extraction of mining of mineral (Limestone) from hill slope. Oct. 2023 to March 2024 Production was 10196 MTPA
5.	Effective Safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.	Agreed dust mitigation
6.	Regular Monitoring of ambient air quality Shall be carried out and records maintained. The results of monitoring shall be submitted to MOEF & CC regional office and CPCB, SPCB.	Agreed sampling is done for regular monitoring of ambient air quality. Test report of ambient air is being regularly submitted to the respective officers. Also test report is enclosed as annexure
7.	Effective Safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and Unloading point and all Transfer point. Extensive water Sprinkling shall have carried out on haul roads. It should be ensured that the	

	ambient Air Quality parameters conform to the norms Prescribed by the Central Pollution Control Board in this regard	
8.	The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro-Geological region of surrounding area shall not be affected regular Monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new pyrometers during the mining operation. The periodic monitoring (at least four times in a year pre- monsoon (April-May), monsoon (August), post- monsoon (November) and Winter (January) once in each season shall be carried out in consultation with the state ground water board/ central ground water authority and the data thus collected may be sent regularly to the MOEF &CC and its Regional Office Dehradun, the central ground water authority and the, Central Regional Director central groundwater board. If at any stage. It is observed that the ground water table is getting depleted due to mining activity necessary corrective measures shall be carried out.	The periodic monitoring is carried out report are attached in annexure.
9.	The project Proponent shall obtain necessary prior Permission from the competent authority for drawl of requisite quantity of water for the project.	Ground water is not been intersected due to mining. No water is extracted from the ground below. So no permission is required
10.	Appropriate Meditative measures shall be taken to prevent pollution of the river in consultation with the state pollution control board. It shall be ensure that there is no leakage of oil and grease in the river from the vehicles used for transportation	We are ensuring all the necessary measures are implemented on the site to prevent environment pollution. Proper maintenance of loading equipment's are done to ensure zero harm to the environment.
11.	Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system Loading and unloading areas including all the transfer points should also have efficient dust control arrangement. These should be properly maintained and operated.	Agreed
12.	Periodical medical examination of the workers engaged in the project shall be carried out and records maintained for The purpose scheduled of health examination of the workers should be drawn and followed accordingly.	Complied
13.	Provision shall be made for the housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking mobile toilets, safe drinking water, medical health care.	Agreed

14.	Topsoil shall be used for gainful purpose/stacked temporarily at earmarked sites only and it should not be kept unutilized for a period more than three years. The topsoil should be used for land reclamation and Rehabilitation of mined out areas.	No topsoil covers over the mineralized area.
15.	The project proponent shall ensure that no natural water course/water body shall be obstructed due to any mining operations.	Natural water body / water course will be not obstructed due to mining operations
16.	The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.	Being maintained
17.	Garland drain, setting tanks and check dams of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity should be designed keeping 50% safety margin over and above peak sudden rain fall (based on 50 years' data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits should be constructed at the corners of the garland drain sand de-silted.	Garland drain, will be constructed around the pit.
18.	Drills shall either be operated with dust extractors or equipped with water injection system.	Wet drilling is done with dust extraction or equipped with water injection system
19.	As envisaged, the plantation shall be raised in a total area of 33% of total area including green belt in the safety zone around the mining lease by planning the native species around the ML area, OB dumps, and backfilled and reclaimed area, around water body, roads etc. in consultation with the Gram Panchayat or Forest Department.	Plantation has been done outside lease area.
20.	Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul roads, loading and unloading point and transfer points. It should be ensured that the ambient air quality parameters conform to the norms prescribed by the CPCB.	Yes, regular water sprinkling is being done at haul roads, loading and unloading point and transfer points. The ambient air quality parameters conform to the norms prescribed by the CPCB in this regard.
21.	Data on ambient air quality and stack emission should be submitted to Himachal Pradesh State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/ Government approved lab.	It is regularly submitted to the Himachal Pradesh State Pollution Control Board once in six months carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
22.	Blasting operation should be carried out only during the daytime with safe blasting Parameters.	Agreed
23.	The project proponent shall all take due care to protect the existing flora & fauna. Utmost precaution shall be taken to Conserve wildlife.	Agreed

24.	No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Himachal Pradesh. In case of deviation or alteration in the project proposal from those submitted to this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the condition imposed and to add additional environment protection measure required, if any.	Agreed
<b>B</b>	<b>General Conditions</b>	<b>Compliances</b>
1.	Any change in mining Technology/ scope of working shouldn't be made without prior approval of the SEIAA. Sirmour –Himachal Pradesh	There is no change in mining technology till now, If Proposed in future, prior approval will be taken.
2.	Any change in calendar plan including excavation, quantum of mineral and waste shouldn't be made.	There is no change in calendar plan.
3.	Periodic monitoring of ambient air quality shall be carried out for PM <sub>10</sub> , PM <sub>2.5</sub> , SPM, SO <sub>2</sub> &NO <sub>x</sub> monitoring. Location of the stations shall be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be in consultation with the RPCB. Six monthly reports of the data so collected should be regularly submitted to the MoEF, Regional office, Dehradun.	Ambient air quality monitoring stations are established in the core zone for PM <sub>10</sub> , PM <sub>2.5</sub> , SO <sub>2</sub> &NO <sub>x</sub> .  <b>Analysis Report is attached as Annexure-III.</b>
4.	Measures shall be taken for control of noise level below 85 dbas in the work environment. Workers engaged in operations of HEMM etc. should be provided with earplugs /muffs.	Adequate measures are being taken for control of noise levels in the work environment. Ear plug & muff has provided to employees.
5.	Personnel working in dusty areas shall wear protective respiratory devices/safety devices they shall also be provided with adequate training and information on safety and health aspect.	Personal protective equipment's/ devices are provided to all the workers and training on safety and health aspects is being provided from time to time.
6.	Occupational health surveillance program of the workers shall be under taken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed	Occupational Surveillance Program are regularly conducted for monitor health of workers. Health camps will be organized for the surrounding villagers from time to time.
7.	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the <b>HPCB</b> and the Regional Office of <b>MoEF</b> Located at <b>Dehradun</b> .	We have sufficient funds for environmental protection measures and kept in separate account. Year wise expenditures are reported to the Ministry and its Regional Office located at Dehradun regularly.  Rs.- 0.1/- lac will be spent for pollution control measures.

8.	The <b>HPCB &amp; MoEF</b> , Regional Office, Dehradun shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them & extend full cooperation to the above office (s) by furnishing there quite data/information/ monitoring reports.	We extend our fullest co-operation to the Officers of the Regional Office and furnished all requisite data from time to time and shall extend full co-operation in future also.
9.	The PP shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the HPCB, CPCB & MoEF, Regional Office, Dehradun.	We are committed to submit six monthly compliance reports on the status of the stipulated environmental safeguards to the RPCB, & MoEF, Regional Office, Dehradun.
10.	A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from, whom suggestion/representations were received while Processing the proposal.	Done.
11.	The HPCB shall display a copy of the clearance letter at the Regional Office, District Industry Centre & Collector/Tehsildar office for 30 days.	It is Board's jurisdiction.
12.	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provision of Environment (Protection) Act, 1986	Agreed.
13.	The above conditions will be enforced, inter alia, under the provision of the water (Prevention & Control of Pollution) Act 1974 the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991 (all amended till date) and rules made hereunder and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Himachal Pradesh and any other court of Law relating to the subject matter.	Agreed.
14.	The PP shall ensure advertising in at least two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, the project has been accord environmental clearance and copies of the clearance letters are available with SEIAA, Himachal Pradesh and HSPCB and may also be seen at website of the Board at <a href="http://www.hpcb.nic.in">www.hpcb.nic.in</a> . The advertisement shall be made within 7 days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Himachal Pradesh and Regional Office, Shimla of the Board.	Already submitted.
15.	All the other statutory clearance such as the Applicable the Approvals for storage of diesel and explosive from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.	Agreed.

16.	These stipulations would also be enforced amongst the others under the provisions of Water (Prevention and Control of pollution) Act, 1974, the Air (Prevention and Control of pollution) Act, 1981, the Environmental (Protection) Act, 1986, the Public Liability(Insurance) Act, 1991 and EIA Notification 2006.	Agreed
17.	Under provision of Environmental protection Act 1986, legal action shall be initiated against the proponent, if it was found that mining operation have been started without obtaining environmental Clearance.	Agreed
18.	Environmental clearance is subject to Final order of the Honb'le Supreme Court of India in the matter of the Goa foundation Vs. union of India in writ petition (Civil) No. 460 of the year 2004 as may be applied to this project.	Agreed
19.	In view of central empowered committee file no. 1-26/CED/SC/2010-pt. XXXXIV Dated 12 <sup>th</sup> June 2012 obtaining permission from national board of wildlife for mining lease falling in periphery of 1 to 10 Km. from national park and wild life sanctuary.	Agreed
20.	The violation or break of any of the above mentioned/ specified condition if prima facie seems or deemed to be proved. This E.C. will automatically null and void and will be infectious and deemed to be cancelled as an ab initio null and void. This environment clearance issued on behalf and basis of the decision taken by SEIAA meeting held on 13.08.2016 that is essential part of this environment clearance	Agreed

Thanking you,

Yours Sincerely

(Sh. Arun Grover)

## Annexure – 1 Environment Clearance letter

ANNEXURE NO-2



**State Level Environment Impact Assessment Authority  
Himachal Pradesh**

*Ministry of Environment, Forest & Climate Change, Government of India,  
at Department of Environment Science & Technology,  
Paryavaran Bhawan, Near US Club, Shimla-1  
Ph: 0177-2656553, 2659008 Fax: 2659609*

F. No. HPSEIAA/2015/399/M/s Giri Lime and Chemicals/ 1014

Dated: 23/5/2016

To

Sh. Arun Grover,  
M/s Giri Lime & Chemicals, Badrinagar,  
Tehsil-Paonta Sahib, District-Sirmour, Himachal Pradesh.  
Phone 94186-48052.

**Subject:** Project proposal for Mining of Minerals by M/s Giri Lime and Chemicals – Environmental Clearance-reg.

Sir,

This has a reference to your application dated 13/7/2015 seeking prior environmental clearance for the above project under Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14<sup>th</sup> September 2006 on the basis of documents viz: Form-1, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 44<sup>th</sup> Meeting held on 1<sup>st</sup> to 5<sup>th</sup> April, 2016. The said project involves following salient features:

- |   |  |
|---|--|
| a. Project type                                 | : Mining of Minerals<br>(Extraction of Lime Stone)   |
| b. Project Location                             | : Khasta number 520/1 falling in Mauza Chowki Mrigwal, Tehsil-Paonta Sahib, District-Sirmour, Himachal Pradesh.  |
| c. Project Capacity                             | : 20,000 TPA from hill slope   |
| d. Mining Area                                  | : 47-14 Bighas, 4.6 hectare  |
| e. Working Plan                                 | : Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh.  |
| f. EMP costs                                    | : Capital Cost: Rs. 3.9 lakhs; Recurring cost: Rs. 2.75 lakhs (under EMP) Rs.1.50 lakhs (under CSR)  |
| g. Institutional Mechanisms for Env. Protection | : The following will be responsible for maintenance of APCDs and Solid Waste Management sites:<br>i) Construction phase: Developer/ Project Proponent.<br>ii) Operational Phase: Developer/ Project Proponent. |
| h. Validity period of EC                        | : 7 Years from date of issue.  |

The SEIAA examined the proposal in its 26<sup>th</sup> Meeting (Day-1) held on 29<sup>th</sup> April, 2016 and considered the recommendations made by SEAC in its 44<sup>th</sup> Meeting held on 1<sup>st</sup> to 5<sup>th</sup> April, 2016. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14<sup>th</sup> September, 2006 of Ministry of Environment & Forests, Govt subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

**Part-A- Specific Conditions:**

- Stone and Bajri, if any extracted, is not allowed to be sold to crushers not having consent to establish and operate and also not complying with the condition stipulated by State Pollution Control Board.
- The project proponent shall obtain Consent to Establish and Consent to Operate from the Himachal Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.
- Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.

M/s Giri Lime and Chemicals 1/4

- iv. Annual replenishment report certified by an authorized agency shall be submitted. In case the replenishment is low, the mining activity/ production levels shall accordingly be decreased or stopped.
- v. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.
- vi. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF&CC and its Regional Office and CPCB,SPCB regularly.
- vii. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- viii. The project proponent shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity the hydro-geological regime of surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year - pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the MoEF&CC and its Regional Office Dehradun, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.
- ix. The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.
- x. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
- xi. Vehicular emission shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
- xii. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- xiii. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
- xiv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xv. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- xvi. The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.

**Part-B- General Conditions:**

- i. No change in mining technology and scope of working should be made without prior approval of the MoEF&CC.
- ii. No change in the calendar plan including excavation, quantum of mineral Sand, Gravel, Boulders (minor mineral) and waste should be made.
- iii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10 micron i.e., PM<sub>10</sub>) and NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be decided in consultation with the State Pollution Control Board.

- iv. Data on ambient air quality should be regularly submitted to the MoEF&CC including its Regional office located at Dehradun and the State Pollution Control Board/ Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be allowed for monitoring.
- v. Fugitive dust emission from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- vi. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- vii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- viii. A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- ix. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the MoEF&CC and its Regional Office located at Dehradun.
- x. The project authorities should inform to the Regional Office located at Dehradun regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- xi. The Regional Office of this Ministry located at Dehradun shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the MoEF&CC, its Regional Office Dehradun, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Dehradun, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiii. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- xiv. The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.
- xv. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the MoEF&CC, Dehradun by e-mail.
- xvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the MoEF&CC at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of MoEF&CC at Dehradun.

**Part-C- Special Conditions:**

- i. "Consent to Establish" shall be obtained from I.P. State Pollution Control Board under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act 1981.
- ii. Disposal of muck including excavated material, if any during construction phase should not create any adverse effects on the neighboring communities and be disposed of taking the necessary precautions for general safety and health aspects of public, only in approved sites with the approval of competent authority. The topsoil excavated during working activities should be stored for use in plantation /landscape development within the project site. Green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.

- iii. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during night time. Fortnightly monitoring of ambient air quality (SPM, SO<sub>2</sub> and NO<sub>x</sub>) and equivalent noise levels should be ensured during construction phase should be closely monitored during construction phase so as to conform to the stipulated standards fixed by the competent authority.
- iv. Diesel generator sets during construction phase should have acoustic enclosures and should conform to Environment (Protection) Act, 1986 and Rules framed there under for air and noise emission standards. Low Sulphur diesel type should be used. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- v. Provisions shall be made for the housing of labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, first aid and medical health care, canteen etc.
- vi. Sprinkling of water etc. be used for air pollution control during construction phase so as to avoid disturbance to the surroundings.
- vii. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safe guards and measures in a time bound and satisfactory manner.
- viii. All other statutory clearances shall be obtained, as applicable by the project proponents.
- ix. The Project Proponent may seek extension of validity period of Environmental Clearance (EC) after the expiry of validity period of the EC as per provisions contained in EIA Notification, 2006 and subsequent amendment there under.
- x. The Environmental Clearance shall be subject to the condition that the Project Proponent shall obtain prior grant/extension/renewal of mining lease from the competent authority.
- xi. The Project Proponent shall provide scholarship to needy and deserving student and also provide furniture to school under proposed CSR activities.
- xii. The proponent shall submit component wise time frame for implementation of EMP & CSR as proposed along with costs, within one month of the issuance of EC letter. The EMP & CSR implementation shall be linked in accordance with the obtaining of Consent to Operate issued by HSPCD.

Yours sincerely,

*Shivraj*  
Member-Secretary  
State Level Environment Impact Assessment Authority  
Himachal Pradesh

Dated: 2016.

Endst. No. As Above.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. Additional Pr. Chief Conservator of Forests, MoEF&CC, Gol, Regional Office, Dehradun, C/o Forest Research Institute, P.O New Forest, Dehradun, Uttarakhand 248006.
7. Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

*Shivraj*  
Member-Secretary  
State Level Environment Impact Assessment Authority  
Himachal Pradesh

## Annexure- 2 Consent To Operate



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 74

Date: 30/05/2023

Industry Registration ID: 21304

Application No : 8945579

To,

Giri Lime & Chemical Pvt. Ltd.  
Village Choki Mirgwal ( Kamrao) Distt. Sirmour (H.P )KAmrao

Sirmaur  
173029

**Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

## 1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2023/8945579
Consent valid from:	01/04/2023
Consent valid upto:	31/03/2024
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

## 2. Particulars of the Industry

Name & Designation of the Applicant	ARUN GROVER, (PROP)
Address of Industrial premises	Giri Lime & Chemical Pvt. Ltd., Village Choki Mirgwal ( Kamrao) Distt. Sirmour (H.P )KAmrao, Sirmaur-173029
Capital Investment of the Industry	3.9 lakhs
Category of Industry	Red
Type of Industry	1035-Mining and ore beneficiation
Scale of the Industry	Micro
Office District	Sirmaur
Capacity	RCTO

## Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Lime Stone	1650	M.T./Month

## Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Lime Stone	M.T./Year	20000	NA	Sale

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity	Quantity
Septic Tank	2 KLD	1 KLD

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.3	Soak Pit/Septic Tank	Soak Pit/Septic Tank

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	NA	NA	NA	NA	NA

**Type of Air Pollution Control Devices installed**

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Water Sprinkling arrangement for suppression of dust	Others	Thu Jan 12 00:04:00 IST 2023	85%	RSPM= 46.97 microgrammes/m <sup>3</sup>

**Sources of emissions and type of pollutants**

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NO <sub>x</sub> , H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
Ambient air	1.0 m <sup>3</sup> /min	RSPM= 46.97 microgrammes/m <sup>3</sup>	Ambient air sampling of mine



Approved By

**Member Secretary  
( H. P. State Pollution Control Board)**

**Endst. No.:**

Copy To:-

1.The Regional Officer,HPSPCB,Paonta Sahib for kind information and shall ensure to operate the unit as per consent condition with adequate pollution control devices.



ANIL  
JOSHI

Digitally signed by  
ANIL JOSHI  
Date: 2023.06.25  
17:36:59 +05'30'

**Anil Joshi, IFS  
Member Secretary  
For & on behalf of  
( H. P. State Pollution Control Board)**

## Annexure- 2 Monitoring Report



Analyzing for an Assured  
Future

**NOIDA TESTING LABORATORIES**  
(An ISO : 9001 : 2008, 14001 : 2004 & OHSAS : 18001 : 2007 Certified & NABL Accredited Laboratory)  
MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.  
+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

### TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-060223-863	25/04/2024

**Issued To:** Sh. Arun Grover  
**Address:** Village - Mauza Chowki Mrigwal, Tehsil - Paonta Sahib,  
Dist. Sirmour, (H.P.), Area - 4.6 Ha.

#### Sampling & Analysis Data

Sample Drawn By : Laboratory  
Date of Sampling : 22/04/2024  
Sample Description : Ambient Air  
Sampling Plan & Procedure : SOP-AAQ/08  
Analysis Duration : 23/04/2024 to 25/04/2024  
Sampling Location : Mine Site  
Average Flow Rate of SPM (m<sup>3</sup>/min.) : 1.14  
Average Flow Rate of Gases (lpm) : 1.0  
Sampling Instrument Used : RDS (PM<sub>10</sub>) FPS (PM<sub>2.5</sub>) With Gaseous Attachment  
Weather Condition : Clear

TEST RESULT					
S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Suspended Particulate Matter (SPM)	IS:5182 Part-IV	395.0	µg /m <sup>3</sup>	600.0
2.	Particulate Matter (PM <sub>10</sub> )	IS:5182 Part-XXIII	82.10	µg /m <sup>3</sup>	100.0
3.	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 Part-XXIV	43.03	µg /m <sup>3</sup>	60.0
4.	Sulphur dioxide (SO <sub>2</sub> )	IS:5182 Part-II	9.20	µg /m <sup>3</sup>	80.0
5.	Nitrogen dioxide (NO <sub>2</sub> )	IS:5182 Part-VI	19.10	µg /m <sup>3</sup>	80

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

*Anjali*

CHECKED BY



AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, Noida, Gautam Budh Nagar - 201301  
E. : noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



Analyzing for an Assured  
Future

# NOIDA TESTING LABORATORIES

(An ISO : 9001 : 2008, 14001 : 2004 & OHSAS : 18001 : 2007 Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-060223-864	25/04/2024

**Issued To:** Sh. Arun Grover  
**Address:** Village - Mauza Chowki Mrigwal, Tehsil - Paonta Sahib,  
Dist. Sirmour, (H.P.), Area - 4.6 Ha.

### SAMPLING & ANALYSIS DATA

Sample Drawn On : 22/042024  
Sample Drawn By : Laboratory  
Sample Location : **Mine Site**  
Sample Received On : 24/04/2024  
Sample description : Ambient Noise  
Sampling Time : 24hrs

### TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	53.0	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	43.9	dB(A)	Residential Area	55	45
				Silence Zone	50	40

**Notes:**

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

*Angela*

CHECKED BY



AUTHORIZED SIGNATORY



Analyzing for an Assured  
Future

# NOIDA TESTING LABORATORIES

(An ISO : 9001 : 2008, 14001 : 2004 & OHSAS : 18001 : 2007 Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-060223-865	25/04/2024

**Issued To:** Sh. Arun Grover  
**Address:** Village - Mauza Chowki Mrigwal, Tehsil - Paonta Sahib,  
Dist. Sirmour, (H.P.), Area - 4.6 Ha.

### SAMPLING & ANALYSIS DATA

Sample Drawn By : Laboratory  
Sample Received Date : 22/04/2024  
Sample Quantity : 2.0 Lt.  
Analysis Duration : 23/04/2024 to 25/04/2024  
Sample Description : Water

RESULTS						
Essential test as per IS:10500-2012						
S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.30	-	6.0 - 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21)	466.77	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	233.21	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	134.42	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.274	mg/l	1	No Relaxation
10.	Nitrate (as NO <sub>3</sub> )	IS: 3025 (P- 34)	17.30	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	1151.0	mg/l	500	2000
12.	Alkalinity (as Ca CO <sub>3</sub> )	IS: 3025 (P- 23)	322.20	mg/l	200	600
13.	Sulphate (as SO <sub>4</sub> )	IS: 3025 (P- 24)	111.92	mg/l	200	400

### MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

*Anjali*

CHECKED BY



AUTHORIZED SIGNATORY



Analyzing for an Assured  
Future

# NOIDA TESTING LABORATORIES

(An ISO : 9001 : 2008, 14001 : 2004 & OHSAS : 18001 : 2007 Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change) Recognized Laboratory.

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

## TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Soil Quality	SQ-060223-866	25/04/2024

**Issued To:** Sh. Arun Grover  
**Address:** Village - Mauza Chowki Mrigwal, Tehsil - Paonta Sahib,  
Dist. Sirmour, (H.P.), Area - 4.6 Ha.

### Sampling & Analysis Data

Sample Received On : 22/04/2024  
Sample Drawn By : Laboratory  
Sample Description : Soil Sample Collected from Mine Site  
Analysis Duration : 24/04/2024 to 25/04/2024

Sl. No.	Parameters	Results	Test Method	
1.	pH	7.23	IS:2720(Part-26)	
2.	Conductivity ( $\mu\text{mhos/cm}$ )	482.5	IS:2720(Part-21)	
3.	Sodium (as Na)(mg/kg)	63.00	STP/SOIL	
4.	Water holding capacity (%)	31.11	STP/SOIL	
5.	Potassium (as K) (mg/kg)	251.33	STP/SOIL	
6.	Texture	Sand (% by mass)	65.00	STP/SOIL
		Clay (% by mass)	16.17	STP/SOIL
		Silt (% by mass)	18.00	STP/SOIL
7.	Calcium (as Ca)(mg/kg)	224.12	STP/SOIL	
8.	Magnesium (as Mg) (mg/kg)	62.0	STP/SOIL	
9.	SAR	0.71	STP/SOIL	
10.	CEC (meq/100gm)	2.61	STP/SOIL	
11.	Available Phosphorus (as P),(mg/kg)	12.25	STP/SOIL	
12.	Organic carbon (%)	0.53	STP/SOIL	
13.	Porosity (% by mass)	40.95	STP/SOIL	
14.	Permeability (cm/hr)	1.75	STP/SOIL	
15.	Bulk Density ( $\text{kg/cm}^3$ )	1.33	STP/SOIL	
16.	TKN%	0.023	STP/SOIL	

#### Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

*Anjali*

CHECKED BY



AUTHORIZED SIGNATORY

**Annexure – 4 Plantation Photograph**





**Annexure – 5 Photographs of CSR Activities**



**Compliance Report of RCTO Conditions of M/s Giri Lime and Chemical Pvt. Ltd., Vill<sup>78</sup>  
Chowki Mirgwal, Tehsil Kamraur, Distt. Sirmaur, H.P.**

**A. SPECIFIC CONDITIONS**

S.No.	Conditions	Compliance
1.	This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.	Agreed
2.	Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.	Agreed
3.	The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.	Agreed and complied
4.	i) The unit shall made provisions for the compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable)  ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.	No Solid Waste is generated  No Solid Waste is generated
5.	This 'Renewal of Consent to Operate is for:- i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.  ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.  iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.  iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).	Agreed and Complied  Agreed and Complied  Portable toilet provided for domestic sewage.  Portable toilet provided for domestic sewage.
6.	The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit	Agreed and Complying
7.	The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.	Agreed and Complying
8.	<b>CONDITIONS UNDER WATER (PREVENTION &amp; CONTROL OF POLLUTION) ACT, 1974.</b> a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.	Complied

**Giri Lime And Chemicals**

Auth. Sign.

79	<p>b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.</p> <p>c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.</p> <p>d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.</p>	<p>Portable toilet provided for domestic waste.</p> <p>Portable toilet provided for domestic waste.</p> <p>Portable toilet provided for domestic waste.</p>
9.	<p><b>CONDITIONS UNDER AIR (PREVENTION &amp; CONTROL OF POLLUTION) ACT, 1981.</b></p> <p>a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.</p> <p>b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.</p> <p>c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation &amp; as per specification.</p> <p>d) Unit shall ensure Stack height for diesel generating sets as per specification.</p> <p>e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise &amp; air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.</p> <p>f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.</p> <p>g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material &amp; product of the industry.</p>	<p>N.A</p> <p>N.A</p> <p>N.A.</p> <p>N.A.</p> <p>No DG set installed</p> <p>N.A.</p> <p>N.A.</p>
10.	The unit shall submit on-site and off-site emergency plan approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable)	Not applicable
11.	The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable)	Not applicable
12.	The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution	Complied
13.	The unit shall plant minimum three layer of trees so far possible as per plantation guide (may be download from the website <a href="http://hppcb.nic.in/plantationguide.pdf">http://hppcb.nic.in/plantationguide.pdf</a> ) all along the boundary of the industrial premises and check air/water/noise pollution at source.	Agreed
14.	Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.	Agreed
15.	This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).	Agreed
16.	The Board reserves the right to revoke the Renewal of Consent to Operate issued to the industry at any time, in case the industry is found violating the provisions of Water	Agreed

Giri Lime And Chemicals

Auth. Sign.

	(Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time	
17.	The unit shall comply with any other conditions laid down or directions issued in due course by the State Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	Agreed

## B. OTHER CONDITIONS

1.	The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.	Six Monthly Compliance Report of EC conditions is being submitted time to time.
2.	The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.	Agreed
3.	Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).	Not applicable
4.	Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).	Not applicable
5.	Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).	Not applicable
6.	Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).	Complied
7.	The unit shall not cause any nuisance/traffic hazard in vicinity of the area.	Complied
8.	The unit shall ensure that there will not be significant visible dust emissions beyond the property line.	Complied
9.	The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.	Agreed
10.	Unit shall submit all the annual/quarterly returns, as per timeline.	Complied
11.	The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.	Complied
12.	The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.	Not Applicable
13.	Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.	Agreed

Authorized  
Signatory

**Giri Lime And Chemicals**

  
Auth. Sign.

(For M/s Giri Lime and Chemicals Pvt. Ltd.)  
Vill. Chowki Mirgwal, Tehsil Kamrau, Distt. Sirmaur, H.P.